

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 705 OF 2019 IN
DFR NO. 1915 OF 2019**

Dated : 2nd May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**M/s Vedanta Limited ... Appellant(s)
Versus
Power Grid Corporation of India Limited & Ors. ... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Lakshyajit Singh Bagdwal**

ORDER

**IA NO. 705 OF 2019
(Application for urgent listing)**

We have heard learned counsel for the Appellant. For the reasons set out in the application, the IA is allowed.

DFR NO. 1915 OF 2019

List the matter on **07.05.2019**, subject to curing the defects, if any.

**(S. D. Dubey)
Technical Member**

tpd/kt

**(Justice Manjula Chellur)
Chairperson**